

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2462

ANSWERED ON:27.08.2012

IMPORT OF AMMONIUM NITRATE

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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has allowed import of ammonium nitrate in loose form and is available openly in various Ports in the country;
- (b) if so, the details thereof along with quantum of ammonium nitrate imported during the last three years and the current year, year-wise;
- (c) whether the Government has put in place any mechanism to track down such dangerous chemicals and to regulate the import especially in sealed pack bags, if so, the details thereof;
- (d) the quantum of ammonium nitrate imported and missing out of the total quantity imported every year in the country; and
- (e) the steps taken/being taken by the Union Government to impose and enforce strict rules on importing and usage of Ammonium Nitrate in the country?

Answer

MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a) & (b): Ammonium Nitrate (HS Code-31023000) is freely importable. The import data for the last three years is given below:

2009-10 2010-11 2011-12

Quantity(in Tons) 2,88,643 1,87,640 3,42,265

Value(in INR) 313,92,23,348 241,12,10,850 607,66,19,337

(c) to (e): The Ammonium Nitrate Rules, 2012 have been notified by Govt. of India vide G.S.R.533(E) dated 11.07.2012. Provision for proper accounting and import of Ammonium Nitrate in sealed bags has been covered under the said Rules. Further, as per Rule 5 of Ammonium Nitrate 2012, all the existing manufacturers, converters, users, transporters, stevedores, sellers, processors, importers and exporters shall apply for license within six months and shall comply with the provisions of these rules within a period of one year from the date of publication of these rules